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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 14/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

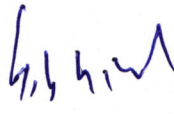
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Raj Infrastructural Technologies (I) Pvt. Ltd.
V/s.
M/s. Octage Green Power and Sugar Ltd.

SECTION OF THE COMPANIES ACT: 237, 397-398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Ms. Dya Bile	Advocate i/b Solomon & Co. for respondent No. 1 to 3	
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②	MAHESH ATHAVALE	PCS For Petitioner	
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ORDER

TCP No.14/237,397-398/NCLT/MB/MAH/2014

At request of the parties, list this matter on 12.12.2017 for completion of
hearing on section 397-398 moved by the Applicant.

Sd/-

V. NALLASENAPATHY
Member (Technical)

B.S.V. PRAKASH KUMAR
Member (Judicial)